

**FORM A**

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **NILKANTH ORGANICS PRIVATE LIMITED (CIN: U24119GJ1990PTC013623)**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	<b>NILKANTH ORGANICS PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	12 <sup>th</sup> April, 1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India (under the Companies Act, 2013)
4.	Corporate Identity Number (CIN)/ Limited Liability Identification No. of corporate debtor	U24119GJ1990PTC013623
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No. 158/1, Gidc Estate, Ankleshwar, Gujarat, India, 393002
6.	Insolvency commencement date in respect of corporate debtor	29 <sup>th</sup> July, 2024
7.	Estimated date of closure of insolvency resolution process	25 <sup>th</sup> January, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name - Mr. Samir Ganeshbhai Marathe Reg. No.- IBBI/IPA-001/IP-P00830/2017-2018/11415
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Reg. Add:</b> 1, First Floor Sumati Avenue, Opp. Rajkamal Bakery Bhairavnath Road, Maninagar, Ahmadabad, Gujarat, 380008. Email - <a href="mailto:casgmarathe@gmail.com">casgmarathe@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 1 First Floor Sumati Avenue, Opp. Rajkamal Bakery Bhairavnath Road, Maninagar, Ahmadabad, Gujarat, 380008. Email - <a href="mailto:casgmarathe@gmail.com">casgmarathe@gmail.com</a>
11.	Last date for submission of claims	12 <sup>th</sup> August, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link:</b> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  <b>Physical Address: Not applicable</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **NILKANTH ORGANICS PRIVATE LIMITED** on 29<sup>th</sup> July, 2024.

The creditors of **NILKANTH ORGANICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 12<sup>th</sup> August, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

*SA Marathe*

**Mr. Samir Ganeshbhai Marathe**  
Interim Resolution Professional

Reg No- IBBI/IPA-001/IP-P00830/2017-2018/11415